

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/314/ (IB)/2017
NAME OF THE PETITIONER(S) : CANARA BANK
NAME OF THE RESPONDENT(S) : KLEN & MARSHALLS MANUFACTURES & EMPORIS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) T.S. GOPALAN & CO
P. RAGHUNATHAN

P. RAGHUNATHAN
PARTNER ADVOCATE

P Raghunath

2) Chandramouli Prabhakar

Counsel for Petitioner in C.P.
376 of 2016 - In Re. M/S. Bank
of Tokyo, Mitsubishi-U.F.J. Ltd. vs.
Klen & Marshall Manufacturers Ltd.
& Exports

Chandramouli

3. S. SATHANAN

SENIOR
TECHNICAL
ASST.

S Sath

ORDER

Counsel for Petitioner present. Mr. S. Santhanam, Senior Technical Assistant, representative for Official Liquidator present and filed a copy of the order passed by the Hon'ble High Court of Madras in CP/376/16 dated 20.12.2016 wherein an Official Liquidator is appointed as a Provisional Liquidator. The same is taken on record. Perused. The Respondent in this matter and in the above said CP is one and the same. Therefore, the Petitioner is directed to approach and make his submission before the Official Liquidator. With the above observation, the matter is closed.

(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)

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